

Name of the Corporate Debtor: JBM SHELTERS PRIVATE LIMITED (IN LIQUIDATION) (CIN : U45200TN2006PTC066909)  
 Date of Commencement of CIRP: 07th September 2021, Date of Commencement of Liquidation: 12th September 2023

LIST OF STAKEHOLDERS AS ON 11TH NOVEMBER 2023

Filing under clause (d) of sub-regulation (5) of regulation 31, the IBC (Liquidation Process) Regulations, 2016

Annexure 6 - List of Operational Creditors (Employee)

Sl No	Name of authorised representative, if any	Details of Claim Received			Details of Claim Admitted					Amount in Rs.				
		Name of the Creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by guarantee	Whether Related Party?	% of Voting Share in SCC	Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification
1	No	S. Ravichandran	11-10-2023	1,29,753	1,27,480	Salary and Gratuity	-	-	No	0.007%	-	7,273	-	Note 1 and 9
2	No	S. Parameswaran	11-10-2023	1,60,554	90,554	Salary and Gratuity	-	-	No	0.005%	-	70,000	-	Note 2 and 9
3	No	S. Rajmohan	11-10-2023	4,64,769	4,32,303	Salary and Gratuity	-	-	No	0.014%	-	32,466	-	Note 3 and 9
4	No	V. Thangamuthu	11-10-2023	8,27,246	7,75,685	Salary and Gratuity	-	-	No	0.042%	-	51,561	-	Note 4 and 9
5	No	A. Araveshu Banu Azad	11-10-2023	97,731	76,270	Salary and Gratuity	-	-	No	0.004%	-	21,461	-	Note 5 and 9
6	No	R. Parthiban	11-10-2023	1,16,883	82,066	Salary and Gratuity	-	-	No	0.004%	-	34,817	-	Note 6 and 9
7	No	K. Kaldoss	11-10-2023	3,04,884	2,59,884	Salary and Gratuity	-	-	No	0.014%	-	45,000	-	Note 7 and 9
8	No	KHAMRAJ P	CIRP Claim	75,000	-	Salary and Gratuity	-	-	No	0.000%	-	75,000	-	Note 8
9	No	P. Vijayarajan	CIRP Claim	1,19,000	-	Salary and Gratuity	-	-	No	0.000%	-	1,19,000	-	Note 8
10	No	Ganesh Arcot Guruswamy	CIRP Claim	80,000	-	Salary and Gratuity	-	-	No	0.000%	-	80,000	-	Note 8
		<b>TOTAL</b>		<b>23,75,820</b>	<b>18,39,242</b>					<b>0.100%</b>		<b>5,36,578</b>		

Notes:

- Out of the amount admitted of Rs.1,22,480/-, Rs. 70,442/- relates to gratuity and the balance of Rs. 52,038/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- The amount admitted of Rs. 30,554/- relates to gratuity.
- Out of the amount admitted of Rs. 4,32,303/-, Rs. 2,42,169/- relates to gratuity and the balance of Rs.1,90,134/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- Out of the amount admitted of Rs. 7,75,685/-, Rs.1,30,846/- relates to gratuity and the balance of Rs. 6,44,839/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- Out of the amount admitted of Rs. 8,27,246/-, Rs. 38,770/- relates to gratuity and the balance of Rs. 7,88,476/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- Out of the amount admitted of Rs. 82,066/-, Rs. 36,432/- relates to gratuity and the balance of Rs. 45,634/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- Out of the amount admitted of Rs. 2,59,884/-, Rs.1,85,884/- relates to gratuity and the balance of Rs. 74,000/- relates to salary dues for the period more than twelve months preceding the liquidation commencement date.
- The Liquidator reviewed the claim forms received from the Resolution Professional which were submitted during the CIRP period. These claims are not figuring in the list of creditors filed by the RP with the Insolvency and Bankruptcy Board of India (IBBI) and these claimants have not submitted their claims during the Liquidation process. The Liquidator has sent emails to all these claimants advising them to submit the necessary documents to substantiate their claim. The Liquidator then adjudicated these claims based on the documents submitted by them and also based on the available documents submitted during CIRP. Further, as the Resolution Professional has not shared the date of receipt of claim forms, the Liquidator was unable to capture the date of receipt of the same in the relevant column.
- Admitted gratuity dues will be dealt as priority debts and the admitted salary dues of employee for the period more than twelve months preceding the liquidation commencement date will be dealt as per Sec 53(1)(f) of the IBC, 2016.

For JBM SHELTERS PRIVATE LIMITED

*S. Venkataraman*  
**S. VENKATARAMAN**  
 Liquidator



Regn. No. 101068/2020-21/13433